

12.10 hrs.

ELECTIONS TO COMMITTEES**(i) NATIONAL WELFARE BOARD FOR SEAFARERS**

THE PRIME MINISTER (SHRI MORARJI DESAI): Sir, I beg to move the following:—

“That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules.”

MR. SPEAKER: The question is:

“That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers subject to the other provisions of the said Rules.”

The motion was adopted

(ii) ADVISORY COMMITTEE FOR NATIONAL CADET CORPS.

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): I beg to move:

“That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election subject to the other provisions of the said Act and the Rules made thereunder.”

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, on this motion I want to make a submission. The National Cadet Corps has been drawn by the Armed Forces. I would only like the hon. Minister to re-consider

this issue that the National Cadet Corps' strength should not be reduced further. That is all.

MR. SPEAKER: The question is:

“That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted

12.12 hrs.

***DEMANDS FOR GRANTS, 1977-78—
contd.****MINISTRY OF EXTERNAL AFFAIRS**

MR. SPEAKER: Now we will take up the discussion and voting on the Demands for Grants under to control of the Ministry of External Affairs. The Minister would like to add....

SHRI HARI VISHNU KAMATH (Hoshangabad): Sir, the time allotted for the Demands is only four hours and I think it is a very meagre and too me easily an allocation. We would not like the brand new Minister to get away with that, so lightly and easily.

You should at least allow seven hours.

MR. SPEAKER: The Business Advisory Committee fixed five hours as being good enough. It is not the Speaker or anybody else who fixes the time. The Business Advisory Committee met and they had decided that five hours for this would be good enough and they had fixed 15 hours for the Agriculture Ministry. What I am now saying is that all the party-men cannot get the chance to speak. I am only saying that two hours time